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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

PUBLISHED UNDER THE AUTHORITY OF THE HIGH COURT OF JUDICATURE AT PATNA

NOTIFICATION

The 29th November 1944

No. 37-8.—The following list of days to be observed in the year 1945 as closed holidays in the subordinate Civil Courts in Orissa has been prepared and is published by the High Court of Judicature at Patna in the exercise of the power vested in it by section 15 of Act XII of 1887 :—

Names of holidays	English date	Days of the week	Remarks
New Year's Day ..	January 1st ..	Monday	
The day following the New Year's Day.	January 2nd ..	Tuesday ..	To be observed only in the ex-Madras area.
Pongal ..	January 13th to 15th.	Saturday to Monday ..	To be observed only in the ex-Madras area.
Solar Eclipse ..	January 14th ..	Sunday ..	If the eclipse be visible in the area.
Basant Panchami ..	January 18th ..	Thursday ..	
Shivaratri or Mahashivaratri..	February 11th..	Sunday ..	One day more (i.e., 12th February) is to be observed as a holiday in Puri.
Ash Wednesday .	February 14th..	Wednesday ..	Sectional holiday for Christians in the ex-Madras area only.
Fatiha Duazdahum ..	February 25th..	Sunday ..	If the moon be not visible on the 13th February, then February the 26th. In Puri it is to be observed as a holiday for Muhammadans only.
Holi (Dol-Jatra) or Dolo Purnima.	February 26th to March 1st.	Monday to Thursday ..	Only three days at Jajpur and at Bhadrak, and two days in the ex-Madras area. The dates are to be fixed by the District Judge.
Baruni Ganasnan ..	March 12th ..	Monday ..	To be observed at Jajpur and at Bhadrak Only.
Telugu New Year's Day ..	March 15th ..	Thursday ..	To be observed only in the ex-Madras area.
Good Friday to Easter Monday.	March 30th to April 2nd.	Friday to Monday	
Tamil or Oriya New Year's Day or Chaitra Sankranti.	April 13th ..	Friday	
Summer Vacation ..	May 14th to June 16th.	Monday to Saturday	
Chandan Jatra ..	May 14th ..	Monday ..	To be observed only in Puri. Included in the Summer Vacation.
Sital or Jamai Sasthi ..	June 16th ..	Saturday ..	To be observed in Sambalpur only. Included in the Summer Vacation.
King-Emperor's Birthday	The day which may be fixed for the celebration in India of the King-Emperor's birthday will be notified separately in due course by the Provincial Government.
Snan Jatra ..	June 25th ..	Monday ..	To be observed in Puri only.
Day after Lunar Eclipse ..	June 26th ..	Tuesday ..	If the eclipse is visible in the area.
Rath Jatra ..	July 11th ..	Wednesday ..	The day preceding the Rath Jatra day (i.e., 10th July) also is a holiday in Puri.

Names of holidays	English date	Days of the week	Remarks
Ulta Rath	July 19th ..	Thursday	
Shabebarat	July 26th ..	Thursday	Not to be observed in Puri. In the judgship of Cuttack-Sambalpur it is to be observed as a local holiday for Muhammadan employees only. The date may be changed by the District Judge, if necessary.
Shravan Purnima or Avani Avittam or Rakhi Bandhan.	August 23rd ..	Thursday	To be observed only in the ex-Madras area and in Sambalpur.
Janmastami	August 30th and 31st.	Thursday and Friday	In the ex-Madras area and in Sambalpur only one day. The date may be fixed by the District Judge.
Id-ul-Fitr	September 8th and 9th.	Saturday and Sunday	If the festival falls on the second day of the holidays (i.e., September the 9th), the Muhammadan employees may absent themselves on the 10th September also.
Binayak Chaturthi or Ganesh Chaturthi.	September 10th	Monday	Not to be observed in Sambalpur.
Navanna	September 12th	Wednesday	To be observed only in the district of Sambalpur. The date may be changed by the District Judge.
Sunia	September 18th	Tuesday	Not to be observed in the ex-Madras area and in Sambalpur. The date may be changed by the District Judge.
Mahalaya Amavasya	October 5th ..	Friday	
Durga Puja or Ayudha Puja (including Kumar Purnima). Kali Puja or Dipavali	October 11th to 22nd. November 4th	Thursday to Monday Sunday	
Id-uz-Zoha or Bakrid	November 16th and 17th.	Friday and Saturday	If the moon be visible on the 5th November, the courts will be closed on November the 15th and 16th. In the judgship of Ganjam-Puri only one day, i.e., November the 16th or such other day as may be fixed by the District Judge according to the visibility of the moon will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only.
Ras Purnima	November 19th	Monday	To be observed only in the judgship of Cuttack-Sambalpur and in Puri. The date may be changed by the District Judge.
Prathamastami	November 27th	Tuesday	To be observed only in the judgship of Cuttack-Sambalpur (excepting the district of Sambalpur). The date may be changed by the District Judge.
Lakshmi Puja	December 13th	Thursday	To be observed only in the ex-Madras area.
Muharram	December 15th and 16th.	Saturday and Sunday	The dates may be changed by the District Judge, if necessary. Two days more are to be observed as local holidays for Muhammadan employees only in the judgship of Cuttack-Sambalpur. In the judgship of Ganjam-Puri only one day, viz., 16th of December or such other day as may be fixed by the District Judge according to the visibility of the moon will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only.
Lunar Eclipse	December 19th	Wednesday	If the eclipse be visible in the area.
Christmas Holidays	December 24th to 31st.	Monday to Monday	

Note—In the Regular Civil Courts in the Nawapara subdivision of the district of Sambalpur the holidays to be observed are those which are prescribed from time to time for the executive courts of the subdivision.

By order of the High Court
A. SALISBURY
Registrar

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 29th November 1944

No. 21311-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 11th November 1944

No. 90(53)-C/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, and in supersession of the Brass Utensils (Control) Order, 1944, published with the notification of the Government of India in the Department of Industries and Civil Supplies, No. 90(1)-C/44, dated the 12th June 1944, the Central Government is pleased to make the following Order:—

1. (1) This Order may be called the Brass Utensils (Control) Order, 1944.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

2. In this Order unless there is anything repugnant in the subject or context—

(a) "approved dealer" means any dealer whose name is for the time being specified in Schedule I ;

(b) "controlled utensil" means a brass utensil manufactured from brass sheets released under an approved scheme of the Central Government ;

(c) "dealer" means any person carrying on the business of selling brass utensils whether wholesale or retail, and whether or not in conjunction with any other business ;

(d) "manufacturer" means any person carrying on the business of manufacturing brass utensils ;

(e) "Schedule" means a Schedule appended to this Order.

3. No manufacturer to whom brass sheets are released under an approved scheme of the Central Government—

(i) shall manufacture from such sheets any articles other than utensils of the description specified in Schedule II ;

(ii) shall manufacture from such sheets any utensils which are not of 21 oz. gauge ;

(iii) shall sell any controlled utensils except to an approved dealer carrying on business in the area assigned to the manufacturer by general or special order of the Central Government ;

(iv) shall sell any controlled utensils otherwise than on a "f.o.r. destination" basis or at a "f.o.r. destination" price which exceeds 90 per cent of the maximum retail price of the utensils as determined by the provisions of Schedule II.

Note—Packing charges and freight by goods train are included in "f.o.r. destination" price and are to be borne by the seller.

4. Every manufacturer to whom brass sheets are released under an approved scheme of the Central Government—

(i) shall submit to the Secretary to the Government of India in the Department of Industries and Civil Supplies a true monthly return in the form shown in Schedule III so as to reach him not later than the 10th of each month ;

(ii) shall comply with the directions of the Central Government or of any officer authorised by the Central Government in this behalf—

(a) as to any markings to be made on the utensils, manufactured from such sheets ; and

(b) as to the distribution of such utensils among approved dealers.

5. No dealer shall sell—

(i) any controlled utensil at a price higher than the maximum retail price of the utensil as determined by the provisions of Schedule II ;

(ii) any brass utensil (other than a controlled utensil) manufactured at Moradabad with "Moradabad kalai" both inside and outside at a price higher than Rs. 3 per lb. ;

(iii) any other brass utensil at a price higher than Rs. 2-9-0 per lb.

6. No dealer other than an approved dealer shall buy or sell or have in stock any controlled utensil.

7. No approved dealer shall sell any controlled utensil to any other dealer for the purposes of that other dealer's business unless that other dealer is also an approved dealer.

8. Every approved dealer shall prominently display in his shop a copy of Schedule II duly authenticated by or on behalf of the Controller-General of Civil Supplies, and shall whenever required by a customer allow him to examine it.

9. Any officer authorised by the Central Government in this behalf may, with a view to securing compliance with this Order—

(a) require any manufacturer or dealer to give any information in his possession with respect to his business ;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any manufacturer or dealer ;

(c) enter and search, or authorise any person to enter and search any premises, and seize, or authorise any person to seize, any articles in respect of which he has reason to believe that a contravention of this Order has been or is likely to be committed.

10. The Central Government may by general or special order exempt any person or class of persons from all or any of the provisions of this Order.

11. Any Court trying a contravention of this Order may without prejudice to any sentence which it may pass, direct that any brass sheets or utensils in respect of which the Court is satisfied that the Order has been contravened shall be forfeited to His Majesty.

SCHEDULE I

[See clause 2(a)]

List of approved dealers

AJMER-MERWARA

Ajmere—

Messrs. Harbilas Madanmohan, Jindalal Sultanmal, Jagannath Singh Amarsingh, Jindamal Sultan Mal, Misrilal Harkchand, Sadasukh Madanlal.

Beawar—

Messrs. Baldevji Puranmull, Jainarayan Surajmull, Todarmull Jagannath.

Kekri—

Messrs. Moolchand Memichand, Harak Chand Hira Lal.

ASSAM

Barpetta—

Messrs. Bhattacharya, B. K., Chandi Charan Dakati, Kishan Chand.

Dhubri—

Messrs. Durga Nath Paul & Bros., Govin Chandar Roy & Sons, Jashodalal Manoranjan Dey, Parbhat Chandar Dey.

Dibrugarh—

Messrs. Bhagwan Dass Sitaram, Dibrugarh Trading Co., Dutt Bros., Dangar Mal Sita Ram, Govind Ram Bhagwan Dass, Permeswar Lal Gori Shankar, Shankar Lal Khimani, Tara Chand Chimain Ram.

Dimapur—

Messrs. Sanat Chandra Dass.

Doomdooma Town—

Messrs. Anantram Satyanarayan, Chanaram Chawdhury, Dutt Narain Patwari, Murari Mohan Dass.

Gauhati—

Messrs. Akhi Ram Oomakand, Ellahi Bax Karim Bax, Ganga Ram Mukand Ram, Jamunadhar Ramnivas, Kali Charan Book Seller, Lachuminarian Bhuramall, Mirja Mal Ghura Mal, Magni Ram Gansham Dass, Mahdeu Rup Chand, Mahim Chand Poddar Kedar, N. Bhaumik Mahim Ch. Poddar Akshay K. Shasti Charan Bhoumik, Mirza Kumar Sethi Charan Akhoy Kumar Sethi Charan, Prahalad Roy Puran Mal, Pierye Lal Om Parkash, Ram Gopal Fateh Chand, Ram Chandar Fateh Chand.

Haflong—

Messrs. Kaluram Mukandlal.

Jorhat—

Messrs. Abdul Jalil Sardar, Dhan Mall Sita Ram, Ellahi Bux Abdul Aziz, Haji Jalaluddin & Sons, Heran Nishamukhsidan Nishakhatum, Inam Uddin Abdur Rauf Rehman, Jethimal Kani Ram, Mohabat Ali, Mir Habib-Ur-Rehman, Safar Uddin & Bros.

Kampur—

Messrs. Gurucharan Das.

Karim Gunj—

Messrs. Hirralal Satish Ch. Banik, Kali Prasanna Kansha Banik Nitya Nanda Banik, Madan Mohan Banik, Radha Ballar Banik Ramesh Ch. Banik, Radhya Bilas Suresh Ch. Banik, Rai Mohan Banik, Rashid & Sons, M. A., Shyama Pd. Annanda Pd. Gyananda Pd. Banik.

Ledo—

Messrs. Friends Union Stores.

Lumding—

Messrs. Har Mohan Dey Dev Saran Ram.

Mariani—

Messrs. Anant Chandra Dass, Aduhat Mian, Dangar Mal Mansukh Dass.

- Nowgong—**
Messrs. Ayob Ally & Brothers, Ajim Uddin Ahmad, Alim Uddin Bashir Uddin, Gulam Maula Mohd. Saddiq, Haji Abdul Majid & Sons, Jamuna & Co., Miajuddin Mia, Mangi Lal Sita Ram.
- Palasuari—**
Messrs. Bharat Chandra Mahajan, Bhawara Lall, Hareshwar Chandar Ram Kumar, Rajat Chandra Kumar.
- Raha—**
Messrs. Umesh Chandar Dey.
- Shilong—**
Messrs. Bhattacharya & Sons, Ltd., N. K., Chandra Vallabh Umakant, Jashomadev Bhandar, Kalitanay Chakravarty.
- Sibsagar—**
Messrs. Ghasi Ram Ram Nivas, Govind Ram Ganesh Narayan, Nandov & Co., H. M., Nather Ram Jaydaya, Ram Kumar Ram Parshad.
- Sorbhong—**
Messrs. Ganga Ram Bhuli.
- Sylhet—**
Messrs. Abdul Kaher & Sons, Bidhu Bhushan Kansbanik, Chintaharan Banik, Gopi Nath Shah Banik, Haji Abdul Reheman & Sons, Hiralal Banik, Jadu N. Banik, Krishna B. Kamini K. Kar, Mani M. Chand M. Banik, Nitar Ch. Sundrendra K. Banik, Peirna Ch. Banik Paresch Ch. Banik, Radha Ballar Banik Chunilal Banik, Sarat Ch. Banik & Sons, Sasank Mohan Kausmanik.
- Silchar—**
Messrs. Banamali Paul, Chitta Benode Dass, Girindra Ch. Kansa Banik, Jetandra Nath Paul, Jitendra Ch. Kansa Bannik Jagdish Ch. Kansa Banik, Kali Kumar Paul, Lakhman Ch. Govindra Ch. Kansa Banik, Mahesh Ch. Banik Khetra M. Banik, Nalini Ranjan Kawra Banik, Radhey Sham Banik, Raimohan Das, Srinath Janki N. Baikunt Nath Banik.
- Tezpur—**
Messrs. Chapala Sundari Paul, Haji Achimuddin Khan Sodagar, Sri Gopal Sundari Paul, Rajini Kanta Paul.
- Tinsukia—**
Messrs. Friend & Co., Habibullan Shafiullah, Hukam Chand Madan, H. S. Ponghoo M. A. & Sons, Pitambar Praneswar, Rajaram Joharmal.
- Tihu—**
Messrs. Ananda Ram, Pierye Lal Om Parkash, Rati Ram Bhang Nath.
- BALUCHISTAN**
- Quetta—**
Messrs. Din Dayal Baldeo, Fayyaz Beg Usman Beg, Khuba Singh Bhagwandas.
- BIHAR**
- Arrah—**
Messrs. Devidyal Ram Ramkhilavan Ram, Dwarkaprasad Maheshprasad, Maharajram Ramdhariram, Musafir Ram Ujegir Ram, Ramchander Gajadharprasad.
- Baidyanathbham—**
Messrs. Bhagwatshah Kaliprasad, Durgaprasad Trilokechand, Liyakatmia Anwarally, Ramdhani Shah Kasera, The Baidyanath Variety Stores, The Delhi Variety Stores.
- Baigonia—**
Messrs. Ramavatar Kishan Prasad, Ramdhari Sahsheodhari Shah.
- Barur—**
Messrs. Ajodhya Ram Ramchander Ram, Bishesar Dyal Gupta, Shivajatan Ram Ramprasad Ram.
- Behar-Sharif—**
Messrs. Chlaedi Mia, Hasseni Sahu Rameshwar Lal, Nathuni Sah Sheo Shankar Sah, Prakash Singh Sudeswar Singh, Ram Saran Lal Sita Ram, Ram Sunder Lal.
- Bhia—**
Messrs. Mundrika Prasad.
- Bermo—**
Messrs. Vasantrai Fatehchand.
- Belliah—**
Messrs. Hazari Ram Maha Deo Ram, Sarjupersad Mahabirpersad, Vindya Chal Prasad Dwarka Pd.
- Bhagalpur—**
Messrs. Chote Lal Kasari Lal, Deviprasad Durgaprasad, Gokulchand Kishanlal, Kapurishah Gopalshah, Keshavlal Jagdisprasad, Keshav Lal Narayan Prasad, Ramnath Mukerjee Kunyernath Mukerjee.
- Brh—**
Messrs. Baidyanath Saha, Sham Charan Ram Ramratan.
- Chubasa—**
Messrs. Abtoypado Mukerjee, Laxman Sahu, Ramratan Shreenarayan.
- Chakia—**
Messrs. Ram Prosad Shaw Sita Ram.
- Chapra—**
Messrs. Devi Charan Sah Kali Charan Sah, Krishna-chandra Benarsi Lal, Mandhri Prasad Hari Parsad, Raghu-nandanpersad Mahavevpersad.
- Chanpatia—**
Messrs. Deo Nandan Ram Devi Prasad, Jagdeo Prasad Sheo Nandan Pd.
- Chakradharpur—**
Messrs. Deo Paul Sita Ram, Dhiru Sah Ram Khelawan.
- Dand Nagar—**
Messrs. Arjun Ram Bahu Lal.
- Darbhangha—**
Messrs. Dyaram Babulal, Rallakhan Sah, Ramkrishen Sao Bachilal Sha.
- Daltanganj—**
Messrs. Suwa Ram Gopi Chand.
- Dumka—**
Messrs. Raghunandan Pd. Gupta, Ram Sah Jangha Sah.
- Dhanbad—**
Messrs. Mohd. Issak.
- Garwa—**
Messrs. Jageswar Ram Sita Ram.
- Gaya—**
Messrs. Bhagwandas Bhandani & Co., Budh Ram Chamari Ram, Gopishah Ramawtarshah, Hariharprasad Parshottam Das, Jagannath Pershad & Sons, Ramkhelawar Ram Kedarnath, Sham Sunder Narayan Pd., Uttimram Ayodhyaram.
- Gola—**
Messrs. Hariherram Permeshivaram.
- Gopal Ganj—**
Messrs. Achambhy Sah Lima Sah, Mohan Lal Sab Nohar Lal Sah.
- Ghorsahan—**
Messrs. Ganesh Pd. Ramavatar.
- Giridih—**
Messrs. Kadir Buse Mohammed Habib, Ulfat Hossen Nissar Hossen.
- Hajipur—**
Messrs. Bachalal Chotelal, Ramchandrar Sham Sunder.
- Hazari Bagh Town—**
Messrs. Mahabir General Store, Suvalal Gupilal.
- Hazipur—**
Messrs. Gonesh Prasad Chowdhary.
- Jagdispur—**
Messrs. Ram Das Ram Abatar Ram.
- Jainagar—**
Messrs. Nathuni Sah Babualal.
- Jahan Abad—**
Messrs. Abdul Jabbar, Bulakhi Sah Munshi Saha.
- Janakpur Road—**
Messrs. Munga Lal Fakan Prasad.
- Jamshedpur—**
Messrs. Amritlal Nagjee, Anant Ram Baldeo Ram, Mahek Chand Parshottam, Manilal Gulabchand, Prasad & Sons B., Ram Lal Shiv Bhagat, Ratilal Rugnath.
- Jamal Pur—**
- Jasidih—**
Messrs. Jaisidih Stores.
- Jhanjharpur—**
Messrs. Babu Lal Sah Baldeo Pd. Sah.
- Jharia—**
Messrs. Gangaprasad Jamunaprasad, Hari Har Kasera, Jadavji Lakhamsi, J. L. Patel, Laxmishanker Dayashanker, Mahabakas Hanumandas, Matriprasad Sinha Narayanprasad, Mohan Lal Raman Lal, Ramdhanidas Dhorildas, Ratilal Chatrabhuj, Shivji Lakhamsi.
- Jutraiai—**
Messrs. Bhaw Chand Virji.
- Katihar—**
Messrs. Gandhi Store, Ram Chand Sah Bengali Sah.
- Kadarma—**
Messrs. Kamla Bhandar.
- Katrasgarh—**
Messrs. Bhikari Lal Sah, Vasanji & Brothers.
- Khagarua—**
Messrs. Koko Sah Chiranji Lal.
- Kishanganj—**
Messrs. Aghore Nath Rai.
- Laharia Sarai—**
Messrs. Nathuni Gauri Ram Chand Gauri, Sarjug Mahto & Sons.
- Lohardaga—**
Messrs. Haroon Ummer Cutchi.

- Luckeesarai*—
Messrs. Chhoturam Sinduria, Kaniya Lal Ganga Prasad, Kunjilal Gaya Prasad, Purshottamdas Bishvanath.
- Madhubani*—
Messrs. Amritlalrai Bhagwatrai.
- Mehsi*—
Messrs. Avilash Sah Ramdayal Sah.
- Mawadah*—
Messrs. Fagu Ram Babuchand.
- Monghyr*—
Messrs. Darshanshah Gayaprasad, Darshan Saha Jugal Prasad, Mohanlal Kashi Prasad, Rang Bahadur Pd. Radha Pd., Subhranglal Harilal Prasad.
- Motihari*—
Messrs. Bujhasan Ram Gorkul Ram.
- Muzaffarpur*—
Messrs. Bhanu Sah Dwarka Prasad, Mathura Sah Lakman Sah, Mohan Sah Behari Sah.
- Maharajgunj*—
Messrs. Ram Sarup.
- Nawada*—
Messrs. Liakat Mia Mohd. Idris.
- Parsa*—
Messrs. Rajendra Pd. Dhuravaji.
- Patna*—
Messrs. Bamanji Jain, Gobind Ram Laxminarayan, Kashiprasad Laximinarayan, Lala Ramakailash Pd., Jangtoo Ram Raja Rani, Mahavirprasad Jamunaprasad, Mohanlal Chowdhary, Pilluram Thakurram, Ram Prasad Jogeswar Lal, Sitaram Gaurishankar, Thakurram Akluram.
- Purlia*—
Messrs. Bishwa Nath Haldar, Tin Coori Mahendro Sarat Chandra Haldar.
- Purnea*—
Messrs. Jagan Nath Dharmasala, Jankiwati Choidharani.
- Ramgarh*—
Messrs. Badridas Rajkishore.
- Ranchi*—
Messrs. Ranchi Stores.
- Raxaul*—
Messrs. Jogmohan Madan Mohan.
- Rusara*—
Messrs. Badri Pd. Ram Narayan, Ram Khelawan Prova-Ram Golam Rai.
- Saharsa*—
Messrs. Jai Kishna Pd. Janardan Parsad.
- Sagauli*—
Messrs. Kishan Pd. Chonga Lal.
- Sahibgunj*—
Messrs. Brijlal Shankarlal.
- Saraiganj*—
Messrs. Bhonu Sao Dwarikaprasad, Mathura Sao Lachuman Sao.
- Sasaram*—
Messrs. Mathura Charan Ram Guru Charan Rai.
- Samastipur*—
Messrs. Fakira Lal Sah Kasera.
- Sekhupuna*—
Messrs. Ganga Prasad Uma Shankar.
- Siwan*—
Messrs. Achhelal Chedilal Kasera, Bholu Ram Moti Ram, Motiram Balgobindram, Moti Ram Balgovind Ram, Surjaprasad Gopal Jee.
- Sitamarthi*—
Messrs. Devi Sah Sikri Chand Sah, Ram Prosad Ram Dayal.
- Sursand*—
Messrs. Parmeshwar Sah Rameshwar Sah.
- Varsalinganj*—
Messrs. Salamat Ali Sarpudin.
- BENGAL
- Asansol*—
Messrs. Gaurishankar Maharaj, Laxminarian Maharaj.
- Alipurduar*—
Messrs. Ram Kumar Ghosi Ram.
- Baichi*—
Messrs. Gauri Haridas.
- Bankura*—
Messrs. Ramnarayan Ravindar Nath Das, Shree Bartan Bhandar, Surju Kumar Karmakar, Sarab Mangala Metal Works.
- Burnpore*—
Messrs. Din Dayal Jugal Kishore, Fateh Mohamed & Sons.
- Barisal*—
Messrs. Hari Annada Saha, Kalicharan Karmakar, Kedarnath Chakravarthi.
- Bashirhat*—
Messrs. Charu Chandra Sen.
- Bogra*—
Messrs. Govind Chand.
- Burdwan*—
Messrs. Abani Kanta Haldar.
- Puxadwar*—
Messrs. Banwarilal Bansidhar.
- Bheramore*—
Messrs. Munshi Rewazuddin.
- Bishnupur*—
Messrs. Puranchandar Chawdhry.
- Commila*—
Messrs. Chand Mohan Paul, Rajmohan Saha, Saratchand Banik.
- Chuadanga*—
Messrs. Shih Narain Sital Ram.
- Chandpur*—
Messrs. Gosai Das Haripado Sidha.
- Calcutta*—
Messrs. Achambelal Sadh, Ananda Prasad Pramanick, Bagola Charan Kundu, Bholu Nath Biswas, Bombay Brass-ware Mart, Brass Alloy, Chauthmull Rejendrakumar, Jamnadas & Co., Dadabhai A. M., Dulabhaji Bhurabhai, Gulzarimull Rikhavdas, Gopinath Paul, Indian Brass Ware Stores, Nagardas & Co. J., Jawyanti Stores, Kanahyalal Sarawgi, Kamalaloya Stores Ltd., Lochnarayan Sadh, Mohanlal H. Zavery, Mahadeo Tewari, Mohan Lal Bros., Mansukhlal Mulaji, Purushottam Narayan Sadh, Panchanan Pattra, Rewasingh Laxminarayansingh, Shivnath Mohanlal, Sashibusanday Parbha Paddo Day, Pall, S. C., Jain, S. N., Sudhindra Ch. Paul S. C. D., Sadhan Pramanik J. K., Hari Prasad S. W., The Calcutta Aluminium Stores, Tinkori Das K. C., Wazid Ally & Sons.
- Dacca*—
Messrs. Chanonlal Bros., Dosalal Ramji, Sadhu Charan Day, Shree Narsing Banik, The Bombay Aluminium Stores.
- Darjeeling*—
Messrs. Abdul Hamid & Bros., Harnarayan Jagannath-prasad, Hanuman Ramjagannath Prasad, Mahabir Ramnandan Misra.
- Dhupguri*—
Messrs. Jothish Chandra Nath.
- Faridpur*—
Messrs. Paresh Chand Parimal Kumar, Papit Pabha Dutt.
- Gaibandha*—
Messrs. Bhimcharan Madhab Govindr, Nemchand Tolaram.
- Ghatal*—
Messrs. Saratchand Mandal Nagendranath Mandal.
- Gauri Pore*—
Messrs. Gauri Shankar.
- Gabardanga*—
Messrs. Bhim Chand Sadhukha.
- Gwalanda*—
Messrs. Madan Mohan Khagendra Nath Dey.
- Hingal Ganj*—
Messrs. Umesh Chandra.
- Hazinagar*—
Messrs. Sidh Nath Sha Hamant Kumar Nath.
- Jessore*—
Messrs. Akshay Kumar Roy & Sons, Nani Gopal Dass & Sons.
- Jalpaiguri*—
Messrs. Gokulchand Richpall, Jyothish Chandra Dutt, Parsadilal Parbhu Dayal, Singhi Brothers, Ramji Dass Biseswar Lal.
- Jhalukati*—
Messrs. Shyamalal Kansammik.
- Kalimpong*—
Messrs. Bishunram Ramchandraprasad, Ram Narayan Daga & Sons.
- Kharagpur*—
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- Naihati**—
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- Amod**—
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- Bardioli**—
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Miyagaon—

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Messrs. Jagraj Bhawrilal.
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Messrs. Baldevprasadji Shukul, Baldevji Surjmal, Bal- chand Ramlal, Balmukand Premlal, Bhavanidas Arjundas, Bhavanidas Javatmal, Jivandas Jugraj, Sakharam Balajee, Suganchand Sunderlal.
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Messrs. Nandyala Ramarao, Nandyala Swamy Naidu Sons, Nandyala Venkatratnam, Suryarao, K.

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Messrs. Arepu Venkatramanayya, Tutika Mallikarjanudu, Vankayala Ramamurthy.

Anantapur—

Messrs. Anantharanajiah, G. P., Dharanappa, C. C., Krishna & Sons, Ponnuswamy and Sons, G., Radhakrishna Stores, Rangasami Row, K., Srinivasulu & Sons, D.

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Attili—

Messrs. Bhogavelly Venkaiah & Sons.

Attur—

Messrs. Guruswami Nadar, A. U. V.

Badagara—

Messrs. Khunhi Kannan.

Baptla—

Messrs. Guturu Sabbiah.

Bareilly—

Messrs. Hari Nayak.

Bellary—

Messrs. Ajjappa & Bros. K., Bhakthawarmal, Gogi Gunapallappa & Bros., Siddoji Rao & K. Bharmappa, M.

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Messrs. Brindaban Subudhi & Sons, Bagirathi Nayak, Brindaban Sahu, Deenabandhu Subudhi & Son, Epari Adinarayana, Govindo Subudhi & Sons, Gopinath Nayak, K. K. Nayak, K. N. Nayak, Kanuru Atchanna & Sons, Sree Krishna Cycle Stores, Tagudu Gopalam.

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Bhadrachalam—

Messrs. Satyanarayana Stores.

Bhavani—

Messrs. Venkata Chettiar & Sons V. S. S.

Bhimavaram—

Messrs. Chavakula Rangaiah & Sons, Keshavrao, D.

Bodmayakanur—

Messrs. S. M. Mameendi Chettiar.

Calicut—

Messrs. Ramiah Chetty & Bros. K. S., K. Govinda Prabhhu, K. M. Radhakrishna Chetty & Brothers, Sha Maneklal Jevat, T. Hussain Sahib.

Cannanore—

Messrs. Premier Copper Depot, P. Oomer Kutty & Co.

Challapalli—

Messrs. J. P. Chowdary & Co.

Chenganacherry—

Messrs. A. B. Mohideen Pillai & Sons, P. V. Hammed Kannu Rowther.

Chicacole—

Messrs. Durgarao & Bros. K., Narasimhamurthy, M.

Chidambaram—

Messrs. S. Kannusami Naidu, V. M. Kalyanasundara Nadar.

Chingleput—

Messrs. K. V. Raju Chetty & P. P. Doraiswamy Naidu.

Chirala—

Messrs. Namburi Subbarao, Gukilam Ramulu, Srinivasulu, & Co. N.

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Cocanada—

Messrs. Ganeshram Dhanraj, Kada Chandrudu, Radhikaran Satyanarayana.

Conjeevaram—

Messrs. V. Sambandanurthy Chetty, M., Sabapathy Chettiar.

Coonoor—

Messrs. Abdul Karim Sahib, M.A., The Fancy Stores.

Cuddalore—

Messrs. Dhanapal Chetty, A. N., Natesh Chettiar, V. K. M.

Cuddapah—

Messrs. Beahnusariah, Khader Sahib, Sh., Subbaroyadu, D.

Cuttack—

Messrs. Imperial Trading Co., Star Factory.

Dindigul—

Messrs. Marimuthu Pillai.

Dharmavaram—

Messrs. Yerrapa, J.

Dharmapuri—

Messrs. Rangaswamy Chittier & Bros., J. A.

Ellore—

Messrs. Bonu Appalswamy, Chalwadi Nagabhushanam, Maddi Rajaiyah, Madam Sanyasi, Parnaidu, A., Subbayya & Sons, D., Suryanarayana, S.

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Gudiwada—

Messrs. Gokavarappu Satyanarayana, Ligiah Chetty Venkaiah.

Guntur—

Messrs. Akula Subbaraydu, Addanki Siviah & Sons., D. Nagandirani, D. Subbaroyadu Sons, Puvvada Punniiah Balaiya, Tadikonda Venkatsubbarao.

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Jeyrore—

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Messrs. T. R. Raghava Aiyengar, Vijayathenu Vilas.

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Kayankulam—

Messrs. Kunjachan & Sons, M. S.

Kalahasti—

Messrs. Rangaswamy Mudliar, P.

Kanhangad—

Messrs. Janardan Manjunath Kamath, H.

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Messrs. Haji Hassan Yakub Sait.

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Messrs. Krishnamurthy, D., Narasimhulu Bros., M.

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Trichur—

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Tiruvannamalli—

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Vaniyambadi—

Messrs. Abdul Razak, T., Narayanswami Mudaliar, T.

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Messrs. Devala Venkatanarasaian.

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Messrs. Katikireddy Venkanna & Bros.

Vizagapalam—

Messrs. Appalswamy, V., Darla Varahalu, Neelamsetty Satyanarayana Brothers.

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Messrs. Alli Kan & Sons, Akula Gurumurthy, Dontal Ramulu, Husain Beg, K., Hyderbaig, Kuncham Narayana & Sons, Modern Stores, Pasumarti Veerapydapparao, Sivva Kamaraju, Sivva Ramanaiah, Sree Rama & Co., Yakub Baig.

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Haripura Hazara—

Messrs. Ramlal Acharj Lal.

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Messrs. Gopal Singh, R. L., Sohan Lal Jagan Nath.

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Baripada—

Messrs. Agni Prusti, Careshwar Mahanti.

Berhampur—

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Bhadrak—

Messrs. Bhadrak Stores, Datt Hari Shah, Gopal Chandra Sen.

Cuttack—

Messrs. Altab Khan Kabir Khan, Chandu Lal, Jhabu Lal, Hari Pusti, Jagulal Jain, Onkarmall, Jagannath, Kaluram, Bal Chand.

Jharsugra—

Messrs. Bhajan Lal Kunjlal, Syam Sunder Pattra Tikeshwar, Vasanti Umrashi.

Khurda Road—

Messrs. J. B. Thacker & Co., Vidhyadhar, Shah.

Puri—

Messrs. Bhubni Nayak, Banmali Saha, Burra Bharat Nayak, Chintamani Prusti, Gopi Nath Patro, Khali Senapati & Sons, Narayan Nayak.

Sambalpur—

Messrs. Baldeo Harihar Maharana, Bhajan Lal Kunjlal, Jainarayan Trilok Chand, Parsuram Sahu, Shatrugna & Bros., S. A. Haque.

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Arafwala—

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Badhlada—

Messrs. Jagram Niranjah Lal, Man Singh Bhani Ram.

Banga—

Messrs. Bir Singh Harbans Singh, Bir Singh Dewan Singh, Ganga Ram Thakur Dass.

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Messrs. Amar Nath Lal Chand, Amar Nath Ram Prakash, Bhag Mal Sunder Dass, Bishambar Datt Roshan Lal, Charan Dass Gian Chand, Dev Dutt Sukdev Ram, Daya Ram Ram Nath, Jagannath Hukamchand, Kesho Ram Atma Ram, Lalji Das Nathu Mal, Labhou Ram Om Prakash, Madho Mal Chuni Lal, Nanak Chand Kaloo Ram, Nihal Chand Ram Sarup, Rahmat Ali & Sons, Ram Bhaj Som Datt, Ram Parkash Sharma.

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Bahaderpur—

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- Bahadargarh—**
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Messrs. Haveli Ram Kundan Lal, Balwant Rai Dharam Pal, Barkat Ram Ved Parkash.
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Messrs. Changa Mal Shanker Das.
- Derababa Nanak—**
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- Dasua—**
Messrs. Jagdish Matar Hari Matar.
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Messrs. Hira Singh Ram Singh.
- Dinga—**
Messrs. Ganpat Ram Charan Das.
- Fazilka—**
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- Fatchgarh Churian—**
Messrs. Ram Rakha Mal Bawa Mal.
- Fatch Jang—**
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Messrs. Bhagwan Dass Paul Chand, Ganga Sahai Shib Dayal, Hari Ram Ram Chand, Musadi Lal Roshan Lal, Mukand Lal Har Lal, Nand Kishore Chandu Lal, Sham Lal Bhanwari Lal, Shoji Ram Jagan Nath, Siraj Din Mohd. Bashir, Sirdar Ahmed Mukhtar Ahmed.
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Messrs. Harbans Lal Shub Karan.
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Messrs. Kharati Ram Ram Saran.
- Gujranwala—**
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- Jagraon—**
Messrs. Atma Ram Ram Gopal Charanji Lal Nand Kishore, Mangu Ram Utam Chand, Pyara Lal Lajpat Rai.
- Jagadhri—**
Messrs. Kewal Ram Ugar Sain, Kishori Lal Balwant Rai, Makhan Lal Shibu Mal, Musaddi Lal Fateh Chand, Molar Mal Kashmiri Lal, N. M. Khan, Padam Pershad Om Prakash, Prab Dial Murli Dhar.
- Jullundur—**
Messrs. Balak Ram Ramsaran Dass, Barkat Ali Mohd. Latiff, Lahori Ram Raj Kumar, Nand Lal Kedarnath, Sunder Dass Madangopal, Thakur Das Puran Chand.
- Jandiala Guru—**
Messrs. Des Raj Vig, Jagannath Kundanlal, Lachmandas Sardari Lal, Mattu Mal Durga Dass, Mula Mal Sant Ram, Sanwal Mal Amin Chand.
- Jaranawala—**
Messrs. Laxman Das Harnam Das, Sand Lal Kartar Chand, Sundar Singh Kartar Singh.
- Jhang Maghiana—**
Messrs. Bhagwandas Parma Nand, Bhim Sain Duni Chand, Kashi Ram Purshottam Das, Maya Dass Wazir Chand, Mia Das Vajir Chaud, Mamak Chand Nand Lal, Piara Ram Hira Nand.
- Jhelum—**
Messrs. Anant Ram & Sons, Kartar Singh Sidar Singh, Khalsa Bros., Uttam Singh & Sons, Wadhya Singh & Bros. B. Kalan.
- Jahanian—**
Messrs. Ganpat Ram Ramji Das.
- Kasur—**
Messrs. Bhagwandas Bhader Sain, Ghulam Kadir Karim Bakhs, Mohd. Husain Mohd. Ashraf.
- Karnal—**
Messrs. Banarsi Das Prem Pal, Nem Dass Data Ram.
- Kilasobhasingh—**
Messrs. Arura Mall Bhola Mall, Arura Mall Bhola Nath, Ganda Mal Kastoori Lal, Ganga Bishan Pyara Lal.
- Kalka—**
Messrs. Radha Kishan Dwarka Das.
- Kangra—**
Messrs. Jaishi Ram & Sons.
- Kalanur—**
Messrs. Kapurchand Deeraj.
- Kamoke—**
Messrs. Desraj Gulshan Rai.
- Kamaila—**
Messrs. Jinda Ram Ram Dhan.
- Kaithal—**
Messrs. Mithan Lal Bolwant Rai.
- Kote Radha Kishan—**
Messrs. Raja Ram Ram Singh.
- Khanna—**
Messrs. Madho Mal Milkhi Ram, Reetha Ram Gurditta Ram.
- Khanewal—**
Messrs. Bombay Metal Store, Lilla Kishan Sada Nand, Ved Prakash Jagdish Chand.
- Kharar—**
Messrs. Belli Mal Gokal Chand, Ram Nath Nathi Ram, Sansari Lal Faqir Chand.
- Kunjah—**
Messrs. Bhagmal Sohan Lal.
- Khanga Dogran—**
Messrs. Hira Nand Manohar Lal, Jagannath Bhola Nath, Lal Chand Desa Singh.
- Khushab—**
Messrs. Gulam Rasul Ata Mohd.
- Lahore—**
Messrs. Abdul Aziz Mohd. Ismail, Abdul Gani Mohd. Akram, Ahmed Din Mohd. Shariff, Bishan Das Madan Gopal, Bulla Mal Brij Lal, Basharat Ali Bashir Husain.

Lahore—concl'd.

Din Mohd. Bashir, Ahmed, Dina Nath Garib Das, Goure Shankar & Bros., Ghanna Mal Rayaram, Hardatta Mal Nanak Chand, Jamilur Rahman Mohd. Abbas, Kesho Mal Konhla Lal, Kidar Nath Banarsi Das, Mohd. Ishaq Mohd. Idris, Mohd. Yousaf, Mohd. Munir, Mohd. Abdulla Abdul Jabbar, Malik Lal Din, Nanak Chand Kashmiri Lal, Punjab Metal Stores, Roshan Lal Khanna, Satya Pal Kasora, Sanghu Mall Niranjan Dass, Taliemand & Sons.

Ludhiana—

Messrs. Mohd. Shariff & Sons, Qasim Ali & Sons, Ram Saran Das Hans Raj, Ramjidas Noria Mal, Roshan Lal Dharam Pal.

Lyallpur—

Messrs. Devi Ditta Mal Hari Chand, Lachman Dass Hariam Dass, Parkash Chand Punjab Singh, Ram Lal Gian Chand, Tara Chand Mohan Lal.

Lala Musa—

Messrs. Fazal Din Nur Din, Rup Chand Chuni Lal.

Moga—

Messrs. Charan Das & Sons, Durga Das Faquir Chand, Ganeshdas Bujra Ram, Khushiram Lakhiram, Ram Lal Hari Ram, Varma & Co.

Malaut—

Messrs. Gopal Singh Ram Singh.

Multan—

Messrs. Bhimba Ram Harnam Dass, Chela Ram Uttam Chand, Channu Ram Dwa ka Dass, Daulat Ram Dharam Chand, Hukamchand Asa Nand, Tek Chand Khillu Ram, Tulshi Ram Goverdhan Das, Tulsi Ram Mangha Ram, Tikayaram Liladhar.

Mianchannu—

Messrs. Hira Nand Chet Ram, Karamchand Thakurdas.

Montgomery—

Messrs. Mehar Chand Kewal Krishan, Mohan Lal Dhanija, Ram Kishan Bishashar Nath, Ram Datta Mall Gangaram.

Muktsar—

Messrs. Gajju Mall Chandu Lal, Himat Ram Devi Dayal.

Mianwali—

Messrs. Chuth Ram Para Mal, Hem Raj Dhanpat Rai.

Moghalpura—

Messrs. Lahori Metal Mart.

Machiwar—

Messrs. Banshi Lal Janak Raj, Kanshi Ram Jagan Nath.

Mandi Bahauddin—

Messrs. Paran Nath Kundan Lal, Sardar Singh Attar Singh.

Mukerian—

Messrs. Bansilal Dwarka Das, Chhaju Mal Gurdial.

Muridke—

Messrs. Maya Ram Barkat Ram.

Malakwal—

Messrs. Buta Mal Kanshi Ram.

Mandi Bira Singh—

Messrs. Devi Dayal Ragunath Das.

Manshera—

Messrs. Ramsaran Das Gobind Ram.

Narowal—

Messrs. Mula Mal Rakha Mal, Panju Shah Gulzari Mal, Shantidas Katera.

Nankana Sahib—

Messrs. Barkat Ram Faqir Chand, Moti Ram Sewa Singh, Sona Singh Mehr Singh.

Okara—

Messrs. Chaudhry Hira Nand Dayal Ram, Ishar Das Ram Parkash, Lal Chand Murli Dwar, Saig Ram Inder Parkash.

Panipat—

Messrs. Atar Singh Lal Chand, Jia Lal Jain Dass, Mohar Singh Dari Mal, Sant Lal Sunder Lal.

Patioki—

Messrs. Benarsi Dass Amar Nath, Fazal Din Sher Mohd.

Palwal—

Messrs. Suresh Chand Mool Chand.

Phalia—

Messrs. Parma Nand Harbans Lal

Pinddadan Khan—

Messrs. Dwan Chand L, Ghulam Mohiuddin Gulam Jilani, Mohd. Siddiq, Mule Saah Channan Sha.

Pir-Mahal—

Messrs. Dola Ram Gopal Das.

Pindi Bathan—

Messrs. D. st Mohd. & Sons.

Patti—

Messrs. Chiman Lal Madan Lal.

Qila Dildar Singh—

Messrs. Gurbaksh Singh Talok Chand.

Qadian—

Messrs. Kanialal Peera Lal.

Rawalpindi—

Messrs. Beli Shah Bodh Raj, Boota Mal Jagdish Lal, Chuni Lal Durshan Lal, Dasa Mall Amin Chand, Gurditha Mal Suri, Hakin Rai Ramsa an Das, Jagannath Parkash Lal, Krishna Lal Anand, Mohab Lal Devi Dayal, Peshawari Lal & Sons, Raghunath Ram Lubhya, Raizada Krishanlal Anand, Tek Chand Tilok Chand.

Rewari—

Messrs. Gujjar Mal Umrao Singh, Laxmi Narayan Bishamber Dial, Madni Ram Binodi Lal, Ram Gopal Pibhu Dial.

Rohtak—

Messrs. Balla Ram Jainti Pershad, Ganpat Ram Balbir Singh, Jumna Dass Om Prakash.

Rupar—

Messrs. Atma Ram Vasti Ram, Paras Ram Sohan Lal.

Rehwal Khurd—

Messrs. Ganga Ram Divanchand.

Ram Nagar—

Messrs. Ram Chand Divan Chand.

Raiwind—

Messrs. Mulchand Brij Lal.

Raikote—

Messrs. Atma Ram Ajudhia Pershad

Sirsa—

Messrs. Mohan Lal Sri Ram, Sitaram Murlidhar, Salag Ram Duli Chand, Salag Ram Budhar Mall

Sialkot—

Messrs. Duli Chand Thakur Dass, Gakal Chand Wadahwa Mal, Hans Raj Shadi Lal, Karam Chand Hem Raj, Karam Chand Partul Chand, Kapoor Chand Kuldip Kumar, Lachmandas Karam Chand, Phaggu Mall Khazanchi Lal, Tek Chand Roshan Lal, Wishmitra Madan Mohan.

Sargodha—

Messrs. Jai Singh Sunder Singh, Jiwan Das Des Raj, Nar Singh Dass Jwala Dass, Ram Saroop & Sons.

Simla—

Messrs. Durga Dass Banta, Dwarka Das Rikhi Ram, Janehwar Lal Rajeshwar Lal, Sant Lal Indar Sain, Sham Singh.

Sonapat—

Messrs. Chittar Mal Har Sarup, Gopi Pershad Rang Lal.

Sheikhpura—

Messrs. Chuni Lal Sewdesh Kumar, Des Raj Kewal Krishan, Shivnath Mal Madan Lal

Sangla Hill—

Messrs. Amar Singh Gurbaksh Singh, Devi Ditta Mal Omprakash, Ram Chand Kora Lal.

Shah Kot—

Messrs. Chet Ram Sat Pal, Prab Dayal Kundan Lal.

Sayadwala—

Messrs. Jiwan Ram Piara Singh.

Sirinargobindpura—

Messrs. Murari Lal Nathu Ram.

Shakarghar—

Messrs. Chunilal Dwarka Das.

Tandianwala—

Messrs. Gehna Ram Kalyandas, Santlal Jagannath, Sant Lal Anand Saroop.

Tobat k Singh—

Messrs. Jaindaram Brijlal, Shankar Dass Makkhan Lal.

Taranwaran—

Messrs. Khuda Bux Abdul Ghani, Narpat Ram Girdhari Lal Ram Lal Vansil.

Urmar Tanda—

Messrs. Somnath Brijlal.

Vihari Mandi—

Messrs. Kartar Singh Gurcharn Singh.

Wazirabad—

Messrs. Kallo Khan Ghulam Nabi.

Warburton—

Messrs. Attar Singh Dharam Singh, Jamal Din & Sons, Mohd. Ai Mohd. Shafi, Ram Lal Kartar Chand.

Zafarwal—

Messrs. Maghar Mal Davinder Mal.

SIND

Gadhra—

Messrs. Khushaldas Jiwandas.

Hyderabad—

Messrs. Gurbhamull Tahelram, Maganmull Davumal, Mello Mal Udernoomal, Parasram Dasamall, Tejumull Hiranaud, Uderuamal Ramchand, Vishnumal Lalchand.

Karachi—

Messrs. Bhagwan Das Ramchandra, Ful Chand Pannalal, Fulchand Verdhaman, Somchand Jethalal, Thadamal Vasudev.

Larkana—

Messrs. Bhoja Ram Vehra Mal, Chela Ram Topan Das, Chhotumal Rupchand, Churmal Jai Shivmal, Ganga Ram Shivan Dass.

Nawab Shah—

Messrs. Koda Mal Odhavdas.

Rahimyar Khan—

Messrs. Tekchand Ghanisham Dass.

Shikarpur—

Messrs. Bulchand Ishar Dass, Mool Chand Gopal Dass, Matumal Moolchand.

Sukkur—

Messrs. Aelmal Jairam Dass, Hira Nand Ram Chand, Kasbo Dass Uttam Chand, Nanumal, Ram Das Govind Ram, Ram Dass Chandu Mal, Rawal Mall Narain Dass, Thakurdas Pinja Mal.

UNITED PROVINCES

Agra—

Messrs. Bakelal Kashinath, Banarsidas Tenimull, Devidas Mohanlal, Kidarnath Gaurishankar, Kedarnath Banglimal, Mansingh Mohanlal, Pragdas Ramnath, Solamull Lallamull, Sola Mal Jalam Singh.

Aligarh—

Messrs. Lila Dhar Babulal, Mamraj Gianchand, Pragdas Shivshanker.

Allahabad—

Messrs. Anantu Prasad Badrilal, Antoolal Badrinath, Gopinath Marotra, Jagannath Prasad Chhotalal, Kamtaprasad Sitaprasad, Rajaram Anantprasad, Viswanathprasad Munnoolal, Viswanathprasad Amarnath.

Benares City—

Messrs. Balkishandas Vithaldas, Ebrahim Rasulji, Lalge & Co., S.

Baraut—

Messrs. Jai Lal Mahendra Singh, Murari Lal Atar Sain, Sujan Singh Faqir Chand.

Bareilly—

Messrs. Bandravan Kesera, Harprasad Jagannath, Jagadishcharan Ishwar Haran, Madanlal Baburam.

Caunporc—

Messrs. Budhumul Bijay Shankar, Baldeoprasad Manuualal, Bhagwandin Deviprasad, Bhagumal Eaniram, Bhagoomal Dhaniram, Chhethilal Gangaprasad, Chhuchhukal Bijayshankar, Dalchand Haranarain Gangaprasad Vijayshankar, Kanoolal Purshottamdas, Kanaiyalal Purshottam, Lillram Ramautar, Lalje & Co. S. Mohan Lal Prem Chand, Mohanlal Ganga Prasad, Naranjanlal Agarwal, Naraindas Naranjanlal, Putralal Govend Prasad, Prabhu Lal Ram Narayan, Ramswarup Bahuram, Shamsundar Chhanganlal.

Chandauli—

Messrs. Bansidhar Nathuram, Budhimal Bholanath, Chhadamiram Beniram.

Dehra Dun—

Messrs. Chiman Lal Jain, Kashiram Fulchand, Sitaram & Sons.

Ferozabad—

Messrs. Dwarakadas Kunjilal.

Farrukhabad

Messrs. Kashiram Bhajanlal.

Gorakhpur—

Messrs. Gulajram Bhagwandas, Shitaram Shamlal.

Ghaziabad—

Messrs. Kailash Chand Pahlad Narain, Ram Prashad Ganga Sharan.

Hawpur—

Messrs. Chandan Mal Vimal Preshad, Dhom Singh, Murtan Singh, Durgapreshad Narandas, Jankidas Kaluram, Johrimal Ramarandas, Munshi Lal Raghubir Saran, Nand Ram Gokal Chand, Nanumal Chandmull, Rewti Sharan Mahe-dra-preshad.

Hardwar—

Messrs. Boolachand Chelaram, Ghamshianidas Nebhandas, Moti Store, Naringingidas Kunjilal Nannumal Chandmull.

Nenumal Vithaldas, Ramchand Siri Nath, Tulsiram Faquirchand.

Hathras—

Messrs. Devi Dass Shiv Charan, Hotilal Chandilal, Ram Dial Chhaddmmilal, Tikaya Ram Mattu Mall.

Jhansi—

Messrs. Bholanath Chokhilal, Kanialal Dhaniram, Tulsiram Bhagwandas.

Khatauli—

Messrs. Ajhudia Pershad Nand Kishor.

Lalitpur—

Chunilal Somchand, Gokaldas Kanaiyalal, Khemchand Mahindrakumar, Munnalal Dayachand.

Khehra—

Messrs. Kanhialal Ramsarup.

Khurja—

Messrs. Bholanath Harchand Rai, Choddamilal Murari Lal, Indar Mal Ghasi Ram.

Lucknow—

Messrs. Bhartilal Jain, Bankelal Gulabchand, Janeshwardas Motichand, Kantilal Gulabchand, Kanaiyalal Pragdas, Madanlal Bhanwarilal, Sitapchand Jain, Tulsiram Ramdas.

Mirzapur—

Messrs. Bindhoswari Pershad Bholanath, Haridas Govinddas, Pragdas Ramnath.

Moradabad—

Messrs. Akbar H. M. Vahid H. M., Bharat Metal Works, Baluram Sadhuram, Bharatilal Jain, Bankelal Radhelal, Banwarilal Bishanbarnath, Chotilal Ram Perkash, Chhadamilal Rammurtisaran, Devi Saran & Sons, Gupta C. L., Girdharilal Lalit Pershad, Ganeshi Lal Jwalaprasad, Gangaram Lalmandas, Guljarimal Surajmal, Jagannath Pyralal, Keshvacharan Om Perkash, Lalmandas Om Perkash, Misbrilal Bishambarnath, Mohanlal Chhotalal, Mohd. Jan Mohd. Sulaiman, Mohd. Yunus Mohd. Sabir, Panulal Babulal, Puranprasad Kailashnarayan, Ramsarandas Avtarsaran, Ratan Lal Om Perkash, Ram Raghuvir Raghunandan Prasad, Raghuvir Saran Gopivallabh, Ramsarandas Puranprasad, Radhelal Gapinath, Rambhrose Ram Murtilal, Sakhan Lal Basiram, Satyapakash & Bros., Santiprasad Ramchandra, Shamlal Raghuvir Saran, Sohan Lal Mohanlal, Shata Parakash Bihaddar, Sitapchand Jain, Sun Prakash & Bros., Zahid Nassir.

Meerut—

Messrs. Anandi Prasad Gopichand, Budh Prakash Kailash Chand, Daulat Ram Raghbans Lal, Hira Lal Babu Ram, Kanahia Lal Jain, Kidar Nath Shankar Das, Omprakash Jai Prakash, Ragunandan Pd. Raghubirsaran, Salik Chand Janeshwar Lal.

Muzaffar Nagar—

Messrs. Hargulal Mal Omprakash.

Muttra—

Messrs. Kanaiyalal Gokulchand, Mathuradas Dwarkadas, Roopram Moolchand,

Nainital—

Messrs. Laxmi Chand & Sons.

Pilibhit—

Messrs. Kishanlal Bishanlal, Ramsahibmal Motiram.

Ramnagar—

Messrs. Manekchand Shambhuyadaval.

Roorkee—

Messrs. Mitar Sain Sundarlal.

Sikandrabad—

Messrs. Shiam Lal Raghubir Saran.

Shamli—

Messrs. Gainda Mal Piare Lal, Musadilal Baburam, Tarachand Nirmanand.

Saharanpur—

Messrs. Piare Lal Laxmandas, Radhelal Ram Lal.

Shahjahanpur—

Messrs. Jwalaprasad Ramgopal.

SCHEDULE II
(See clauses 3 and 5)

Description of utensils 1	Maximum retail price per lb. 2	
	Rs.	a. p.
1. Batis and Punjabi Batis 3" to 4½"	1	15 0
2. Batis and Punjabi Batis 5" to 9½"	1	13 0
*3. Balti Akhand	2	1 0
4. Balti Milk	2	1 0
5. Basin " to 9"	1	15 0
6. Basin 10" to 24"	1	13 0
7. Bombay plates	1	15 0
8. Plates and Chhibas	1	15 0
9. Chowmukha	1	15 0
10. Dabba, up to 8"	1	15 0
11. Dabba large size	1	13 0
12. Dabba handled above 8"	1	15 0
13. Dabba handled smaller	2	1 0
14. Dabba Deep	1	15 0
15. Dabba Deep handled	2	1 0
16. Dabba Masala	2	1 0
*17. Fulpatra cut or beaded	1	13 0
*18. Tumbler	2	1 0
19. Halwai	2	1 0
20. Handi	2	1 0
21. Khumchas and Thallis 5" to 8" including Bengali, Bogi, and Marwari Thallis and Rajagaris.	1	15 0
22. Khumchas and Thallis larger including Bengali, Bogi, and Marwari Thallis and Rajagaris.	1	13 0
23. Kettles	2	1 0
*24. Lotah	2	1 0
25. Mug	1	15 0
26. Milk cans	2	1 0
27. Milk pots	2	1 0
28. Muglai Katorah	1	15 0
29. Saucepan	1	15 0
30. Tats 7" to 8"	1	15 0
31. Tats larger	1	13 0
32. Tiffin Carriers	1	15 0
33. Tope up to 8"	1	15 0
34. Tope 9" to 18"	1	13 0
35. Tope 19" and larger	1	15 0
36. Karai	1	15 0
*37. Saucers	1	13 0
*38. Chalani	1	15 0
*39. Trays—Tea—Oval and square	1	15 0
40. Chhalanas	1	15 0
*41. Sini	1	13 0
42. Fry pan	1	15 0
<i>Articles for Madras manufacturers only</i>		
1. Chintamani Dabba	2	1 0
*2. Coffee Filters—All patterns	2	1 0
3. Ed. Il. Panai	2	1 0
4. Gamla	1	15 0
5. Ghee Barni	2	1 0
6. Jar Chinai	2	1 0
7. Lagam e atty	1	15 0
8. Mysore chatty small	2	1 0
9. Mysore chatty large	1	15 0
10. Surti t pe up to 7"	2	1 0
11. Surti tope above 7"	1	15 0
12. Mukku chatty	1	15 0
13. Patchadi Kinnam	1	15 0
*14. Coffee Dabara	1	13 0
*15. Valavu Tumblers	2	1 0

NOTE—1. All items not marked with an asterisk are usually tinned before sale; while those marked with an asterisk are usually untinned; and the maximum retail prices are shown accordingly. Where an usually tinned item is sold untinned a deduction of 0-2-0 per lb. shall be made from the maximum retail price shown above and where an usually untinned item is sold tinned the maximum retail price shown above shall be increased by 0-2-0 per lb.

2. If the weight is measured in seers, the maximum retail price per seer shall be twice the maximum retail price per lb. plus one and a half annas.

SCHEDULE III
(See clause 4(i))

Return for the month of.....194 ..
Name of the manufacturer.....
Full address.....
I/We declare that the following is a true statement of the quantity of brass sheets held, acquired and used by me/us during the month of.....194 ..

Bombay, 11th November 1944

No. 1/2(66)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), the Central Government is pleased to add the following items in the Department of Industries and Civil Supplies notification No. 1/2(66)/44-C.G.(C.S.), dated the 22nd July 1944:—

PART I

Serial No.	Description	Size	Importer's	Port whole-	Port retailer's	Up-country	Up-country
			issue price	saler's issue	issue price to	wholesaler's	retailer's
			per dozen	price per dozen	the consumer per unit	issue price per dozen	issue price per unit
			Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
TOOTH BRUSHES							
89	Dr. West's 2½' tooth brush	Adult	11 0 0	12 4 0	1 4 0	12 12 0	1 5 0
90	Kent's tooth brush	Do.	15 8 0	17 4 0	1 12 0	18 0 0	1 13 0
91	Fine tooth brush	Do.	5 4 0	5 12 0	0 9 0	6 0 0	0 10 0

Particulars

Quantity of brass sheets
Tons.

1. Stock in hand at the end of the preceding month.
2. Quantity acquired during the month
3. Total of items 1 and 2
4. Disposal during the month
 - (1) Sales of utensils during the month.
 - (2) Loss of 5 per cent on metal used to produce the article sold.
5. Quantity in stock at the end of the month (quantity against item 3 less quantity against item 4).

Dated.....194 ..

Signature of the Manufacturer

J. D. KAPADIA

Dy. Secy. to the Govt. of India

The 29th November 1944

No. 21327-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 30th September 1944

No. 1/2(96)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943) the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Industries and Civil Supplies, No. S/3,29/44, dated the 21st March 1944, namely:—

In the said notification, for the figures and words "2-0-0 tin of 50" against the entry "Carlton's Special Magnams" the following shall be substituted, namely:—

"0-6-0 per packet of 10.

33-8-0 per 1,000 (wholesale price)."

Bombay, 26th October 1944

No. 1/2 (127)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the prices of Toilet Requisites manufactured by Messrs. Pearlina (Paris), Bombay:—

Description	Unit size	Retail price
		Rs a. p.
Depil	2 oz.	1 15 0
Honnol	4 oz.	5 12 0
Honnol Pomade	3 oz.	6 14 0
Herbex	2 oz.	2 4 0
Icy Kool	2 oz.	1 6 0
Kool Large	4 oz.	3 12 0
Pearlex	4 oz.	5 12 0
Pimplex	3 oz.	4 11 0
Silki soft No. 1	4 oz.	1 15 0
Silki soft No. 2 (Silko)	4 oz.	2 8 0
Vitex	4 oz.	5 12 0
Vitex Pomade	3 oz.	6 14 0
dex	2 oz.	5 0 0
Suma	4 oz.	1 14 0

Serial No.	Description	Size	Importer's issue price per dozen	Port wholesaler's issue price per dozen	Port retailer's issue price to the consumer per unit	Up-country wholesaler's issue price per dozen	Up-country retailer's issue price per unit
			Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.	Rs. a. p.
92	Nylon tooth brush ..	Adult ..	9 14 0	11 0 0	1 2 0	11 12 0	1 3 0
93	Nylon Massoo tooth brush ..	Do. ..	9 14 0	11 0 0	1 2 0	11 12 0	1 3 0
94	Macbar Nylon tooth brush ..	Do. ..	14 14 0	16 1 8 0	1 10 0	17 4 0	1 12 0
TOOTH PASTES AND POWDERS							
95	Kolynos paste ..	Small (Eng.) ..	7 15 0	8 12 0	0 14 0	9 0 0	0 15 0
96	Sluse's paste ..	Large ..	6 12 0	7 8 0	0 12 0	8 0 0	0 13 0
97	Dr. Wilson's paste ..	Large ..	6 0 0	6 8 0	0 11 0	7 0 0	0 11 0
98	Carbolic tooth powder ..	Small ..	4 12 0	5 4 0	0 9 0	5 8 0	0 9 0
99	Ditto ..	Medium ..	9 7 0	10 8 0	1 1 0	11 0 0	1 2 0
100	Ditto ..	Large ..	14 3 0	15 12 0	1 9 0	16 8 0	1 11 0
101	Corega powder ..	Small ..	12 0 0	13 4 0	1 5 0	14 0 0	1 7 0
	Ditto ..	Medium ..	20 2 0	22 4 0	2 4 0	23 8 0	2 6 0
	Ditto ..	Large ..	36 0 0	38 12 0	4 0 0	42 0 0	4 4 0
102	Powder Simon ..	No. 2 ..	18 4 0	20 0 0	2 0 0	21 4 0	2 2 0
	Ditto ..	Small No. 3 ..	5 0 0	5 8 0	0 9 0	5 12 0	0 9 0
	Ditto ..	Large No. 3 ..	13 0 0	14 0 0	1 7 0	15 4 0	1 9 0
LIPSTICKS AND ROUGE							
103	Coty Lipsticks ..	Refill ..	6 7 0	7 0 0	0 11 0	7 8 0	0 12 0
104	E. I. P. Lipsticks ..	Standard ..	25 3 0	27 12 0	2 13 0	29 8 0	3 0 0
105	Coty Rouge	12 10 0	14 0 0	1 6 0	14 12 0	1 8 0
CREAMS							
106	E. I. P. Vanishing cream ..	Small ..	10 13 0	12 0 0	1 3 0	12 8 0	1 4 0
107	E. I. P. Cold cream ..	Standard ..	11 3 0	12 4 0	1 4 0	13 0 0	1 5 0
DEPILATORIES							
108	Dakin Depilatory powder ..	Standard ..	9 5 0	10 4 0	1 1 0	10 12 0	1 2 0
109	Dentro Phe.oline	10 4 0	11 4 0	1 2 0	12 0 0	1 3 0
TUNNUTS							
110	Face Powder ..	Small ..	9 15 0	11 0 0	1 2 0	11 8 0	1 3 0
111	Ditto ..	Large ..	15 13 0	17 8 0	1 12 0	18 8 0	1 14 0
MISCELLANEOUS							
112	Reudal Bath salt ..	Standard ..	15 10 0	17 4 0	1 12 0	18 4 0	1 14 0
113	Tatcho oily ..	Large ..	28 13 0	31 12 0	3 3 0	33 8 0	3 6 0
114	Tatcho Non oily ..	Do. ..	28 13 0	31 12 0	3 3 0	33 8 0	3 6 0
115	Ino Toilet Powder	7 8 0	8 4 0	0 13 0	8 12 0	0 14 0
116	Ino Tal Powder	15 12 0	17 8 0	1 12 0	18 8 0	1 14 0
117	Ino Hair Oil ..	4 oz. ..	10 12 0	11 12 0	1 3 0	12 8 0	1 4 0
118	Taya Lipsticks	22 7 0	24 12 0	2 8 0	26 4 0	2 10 0
119	Taya Lipsticks Refill ..	Refill ..	15 2 3	16 12 0	1 11 0	17 12 0	1 13 0
120	Taya Superb Lips ick	43 6 0	47 12 0	4 13 0	50 8 0	5 2 0
121	Ditto Refill ..	Refill ..	21 12 0	24 0 0	2 7 0	25 8 0	2 9 0
122	Phillips Milk of Magnesia Skin Cream.	Standard ..	24 12 0	27 6 0	2 12 0	29 0 0	2 15 0
PART II							
	Bryl Shave ..	Standard ..	13 3 0	14 8 0	1 7 0	15 4 0	1 9 0
	Bryl Foam ..	Do. ..	10 13 0	11 12 0	1 8 0	12 8 0	1 4 0

C. C. DESAI

Joint Secretary to the Government of India

Bombay, 8th November 1944

No. 1/2 (128)/44-CG (CS).—Whereas it has been represented to me by dealers in imported bicycles and bicycle parts that the addition to landed cost allowed by the normal trade practice in force on the 31st August 1939 exceeded 20 per cent thereof:—

It is hereby notified for public information that, in accordance with the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (No. XXXV of 1943), and with reference to clause (b) of the said sub-section, I have sanctioned an addition of the following percentage to the landed cost of cycles and cycle parts not included in notification No. 1/2 (68)/44-CG (CS), dated the 19th August 1944:—

Wholesale price—Landed cost plus 20 per cent

Retail price—Landed cost plus 40 per cent:

Provided that the wholesale and retail prices so calculated may be exceeded by a sum, equal to the freight from the nearest port to the place of sale plus octroi duty actually paid in respect of that article:

Provided further that the wholesale and retail prices so calculated which a dealer at a hill station specified in the Schedule II attached to the notification of the Government of India in the Department of Industries and Civil Supplies No. F 22(101)AP/44, dated the 10th June 1944, may charge in respect of an article covered by this notification may exceed the maximum prices calculated as above by 5 per cent.

Bombay, 10th November 1944

No. 1/2(131)/44-CG(CS).—In exercise of the powers conferred upon me by section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I hereby call upon all dealers in possession of stocks of Thermos flask (Eagle Brand) to declare their stocks as on 20th November 1944. The declaration of stocks should be submitted in the form appended below to the office of the Controller-General of Civil Supplies, 1st Marine Street, Kalbadevi, Bombay 2, on or before 25th November 1944 from the place of business of the dealer.

Name and full address of the dealer or importer.

Serial No.	Description and size of the flask	Number of flasks held as on 20-11-1944
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Bombay, 18th November 1944

No. 1/2(122)/44-CG(CS).—In exercise of the powers conferred on me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct all dealers to whom the notification of the Government of India No. 112 (21)/44-CG(CS), dated the 18th November 1944, applies, to mark with sale prices the suits exposed for sale and cloth exposed for being made into suits to order, and further

direct that the prices shall be marked in the following manner, namely:—

(i) The prices shall be legibly written in English or in the local language of the district.

(ii) The prices shall be marked, in the case of ready-made suits, on each piece thereof and in the case of suits to be made to order on each variety of cloth stocked for the purpose.

(iii) The retail selling price of the material and the making charges shall be separately shown.

(iv) The prices of vests, coats and trousers sold separately shall be marked on each piece.

C. C. DESAI

Controller-General of Civil Supplies

Bombay, 18th November 1944

No. 1/2(120)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), the Central Government is pleased to direct that the following amendment shall be made in the Industries and Civil Supplies Department notification No. F.22(57)-CS(C)/44, dated the 29th January 1944:—

Delete "Tennis balls in tins", "Tennis balls in cardboard box" and all entries connected thereto. To the existing entries add "Tennis Balls. Rs. 39-10-0 per dozen retail selling price".

Bombay, 18th November 1944

No. 1/2(121)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943), the Central Government is pleased to direct that the maximum retail price which a dealer to whom this notification applies may charge for a suit or for a coat, vest, or a pair of trousers separately, of the materials specified in column 1 of the Schedule, shall be the cost of the material plus the making charges specified in column 2 of the Schedule:

Provided that where a dealer is certified by the Deputy Controller-General exercising jurisdiction in the area wherein the dealer carries on business to belong to class A or class B, the maximum price chargeable by such dealer shall be the cost of the material plus the making charges specified respectively in column 3 or column 4 of the said Schedule:

Provided further that the Controller-General may, subject to such conditions as he may prescribe, authorise any dealer to charge for suits or for coats, vests, or pairs of trousers separately, of any class, a price in excess of the prices herein specified, the conditions to which such authorisations are subject being stated.

2. In this notification—

(i) "cost of the material" means the retail price at which the principal cloth out of which the suit, vest, coat, or pair of trousers separately is made could have been lawfully sold but excludes the price of the material such as lining, canvas and buttons required for tailoring;

(ii) "dealer" includes both a person who sells ready-made garments and a person who makes and sells garments to order;

(iii) "suit" means a men's suit consisting of trousers and coat, with or without a vest and whether handsewn or machine-sewn;

(iv) "making charges" means the amount which a dealer may add to the cost of the material in order to determine the retail price of the finished garment, and includes the cost of the labour employed in making the garment, and the cost of lining, buttons or other material used in the making of the garment other than the principal cloth out of which the garment is made.

SCHEDULE

Material of the suit (1)	Making charges		
	Ordinary dealer (2)	Class A dealer (3)	Class B dealer (4)
	Rs.	Rs.	Rs.
(i) Worstead and woollen not included in item (ii).	30	100	60
(ii) Palmbeach, light woollens, half woollens and silk.	25	75	40
(iii) Cotton and other material not included in items (i) and (ii).	15	50	25

The making charges for a coat, vest or a pair of trousers separately shall be as follows:—

Coat	65%	of the total making charges of a whole suit
Trousers	45%	ditto ditto
Vest	10%	ditto ditto

Bombay, 25th November 1944

No. 1/2(119)/44-CG(CS).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government, in supersession of the notification of the Government of India, in the Department of Industries and Civil Supplies, Nos. 28(1) CS(B)/44, dated the 25th March 1944 (fixing the retail prices of radio tubes and other spare parts), is pleased to fix the prices which may be charged in respect of radios, radio valves, other radio accessories and components, as follows:—

(a) The retail prices shall be calculated on the basis of Rs. 7-8-0 (Rupees seven and annas eight only) to the dollar and Rs. 1-8-0 (Rupees one and annas eight only) to the shilling with reference to the American and British list prices respectively;

(b) The retail price of any article not included in the American or British price lists, as the case may be, shall be calculated at 300 per cent of the landed costs in India of such articles, the landed costs being the landed costs as certified in this behalf by the Controller-General of Civil Supplies; and

(c) The dealers will be allowed a trade discount of not less than 35 per cent of the retail prices fixed above.

NOTE—The American and British price lists referred to in this notification shall be the latest price lists furnished by the importers and certified as latest by the Controller-General of Civil Supplies.

C. C. DESAI

Joint Secy. to the Govt. of India

The 6th December 1944

No. 21898-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 25th November 1944

No. T.B.(1)31/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

To clause 23 of the said Order the following words shall be added, namely:—

"Or of such officer of the Provincial Government not below the rank of District Magistrate as the Provincial Government may by general or special order in writing authorise in this behalf."

The 6th December 1944

No. 21900-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 14th October 1944

No. T.C.(12)44—In exercise of the powers conferred on me by sub-clauses (b) and (c) of clause 10 and clause 10A of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the maximum prices, wholesale and retail, at which cloth or yarn imported from outside India (hereinafter referred to as "foreign cloth" and "foreign yarn", respectively) may be sold, and the markings to be made thereon and the time and manner of making them, shall be as specified below:—

1. In this notification, "Controller" means the principal officer appointed by the Provincial Government for the administration of textile control; and, in relation to any foreign cloth or foreign yarn—

(a) "importer" means the dealer importing it into India;

(b) "landed cost" means its landed cost as certified by the Controller under paragraph 4;

(c) "importer's price" means the maximum price at which an importer may sell such cloth otherwise than in retail quantities direct to a consumer or, as the case may be, such yarn;

(d) "dealer's price" means the maximum price at which any dealer other than the importer may sell it to any other person including a dealer.

2. (1) The importer's price of any foreign cloth shall be its landed cost increased by 10 per cent thereof.

(2) The dealer's price of any foreign cloth shall be its importer's price increased by 20 per cent thereof.

(3) The maximum price at which any foreign cloth may be sold by the importer in retail quantities direct to a consumer shall be the dealer's price.

3. (1) The importer's price of any foreign yarn shall be its landed cost increased by 10 per cent thereof.

(2) The dealer's price of any foreign yarn shall be its importer's price increased by 15 per cent thereof.

4. The landed cost of any foreign cloth or foreign yarn shall be determined and certified by the Controller of the Province of import in accordance with the following provisions:—

(1) The landed cost of any such cloth or yarn shall ordinarily represent the cost thereof to the importer, namely the price charged by the exporter in the country of origin, plus freight, marine and war risks insurance charges and other charges incurred in respect of such cloth or yarn up to delivery on transit sheds at the port of entry plus customs duty. If however there is considerable disparity between the figure thus arrived at and the current ceiling prices prescribed under the Order of similar cloth or yarn of Indian manufacture or the landed cost of other similar foreign cloth or yarn the Controller may take such disparity into account and fix landed cost at such higher or lower figure as may appear to him to be fair.

(2) When a consignment of any such cloth or yarn has arrived, or is about to arrive, at a port in British India, the importer may apply to the Controller of the Province to determine the landed cost.

(3) The application shall be accompanied by samples of the cloth or yarn included in the consignment and documents showing the various items mentioned in sub-paragraph (1) above.

(4) The Controller may, if he considers it necessary, consult an Import Price Committee which the Provincial Government may appoint, and make such inquiries as he thinks fit, with a view to determine the landed cost.

(5) The Controller shall issue a certificate specifying the landed cost as determined by him under this paragraph.

(6) A fee equal to one half per cent of the landed cost of the consignment or consignments in respect of which a certificate is issued under sub-paragraph (5) shall be levied by the Controller before such issue.

5. (1) The importer shall cause the following markings to be made on all foreign cloth and foreign yarn, namely:—

(a) The TCB marks illustrated in paragraph 2 of the Textile Commissioner's notification No. T. C. (6) 2/44, dated the 27th January 1944;

(b) the importer's price;

(c) the dealer's price;

(d) the port of landing;

(e) the month of marking;

(f) the number of the certificate as to landed cost issued by the Controller.

(2) The importer's and dealers' prices shall be expressed—(i) as per unit in the case of items of cloth like dhoties, sarees, chaddars, towels, etc., which are ordinarily sold in units (ii) as per yard in the case of other kinds of cloth and (iii) as per bundle, cone, cheese or other form of package in which the yarn is made up, in the case of yarn and shall in all cases be calculated to the nearest pie.

6. (1) In the case of cloth, the marking shall be made at one end of each piece, or, as the case may be, on each dhotie, saree, chaddar, towel or other item sold in units. The overall diameter of the TCB mark shall not be less than $1\frac{1}{2}$ " and the letters and figures in other markings shall not be less than $\frac{1}{2}$ " in height.

(2) In the case of yarn, the markings shall be made on a paper label, which shall be attached to every bundle, cone, cheese or other form of package in which the yarn is made up. The overall diameter of the TCB mark shall be $2\frac{1}{2}$ " and the figures and letters on other markings shall not be less than $\frac{1}{2}$ " in height.

(3) In the case of cloth as well as yarn, the markings shall be made within such period as the Controller may specify and under the supervision of an officer authorised by him in that behalf; and an importer shall not unpack a bale or case containing foreign cloth or foreign yarn save with the permission, and in the presence of such officer.

D M. PASSMORE
Textile Commissioner

The 6th December 1944

No. 21904-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 25th November 1944

No. LS/W(3)—In pursuance of sub-clause (2) of clause 5 of the Indian Woollen Goods (Control) Order, 1944, the Central Government is pleased to fix the following maximum retail prices which may be charged by a dealer in respect of Indian woollen goods other than controlled woollen goods:—

Serial No.	Description and other particulars	Maximum retail price per lb. Rs. a. p.
1	Tweeds and Woollen Suitings manufactured from Indian machine-spun woollen yarns.	5 10 0
2	Blankets and Rugs manufactured from Indian machine-spun woollen yarns.	4 0 0
3	Worsted cloth (Suitings, Shirts, Flannels, Shawls, etc.) manufactured from imported worsted or union (T. C. quality yarns).	26 0 0
4	Worsted cloth manufactured from cotton warp or cotton twisted with imported worsted yarn with cotton contents not exceeding 25 per cent.	22 0 0
5	Worsted cloth manufactured from cotton warp or cotton twisted with imported worsted yarns with cotton contents above 25 per cent but less than 51 per cent.	18 0 0
6	Worsted cloth manufactured from imported worsted and union (T. C. quality, etc.) yarns twisted with rayon or staple fibre yarn.	20 0 0
7	Worsted knitting yarn of Indian manufacture.	9 8 0

NOTE—The above prices are for the best quality material falling within the categories described. Prices for lower qualities should be proportionately less.

H. M. PATEL

Joint Secy. to the Govt. of India

The 6th December 1944

No. 21914-S.T.—The following notification issued by the Government of India in the Department of Commerce is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

COMMERCE—WAR

New Delhi, 4th November 1944

No. 67-CW(41)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following amendments shall be made in the Cloth and Yarn (Export Control) Order, 1944, namely:—

In the said Order—

1. In clause 2—

(i) for sub-clause (d), the following sub-clause shall be substituted, namely:—

“(d) ‘standard price’, in relation to any cloth or yarn, means the ex-factory maximum price which has been notified by the Textile Commissioner under the provisions of the Cotton Cloth and Yarn (Control) Order, 1943, as applicable during the period specified in sub-clause (8) of clause 4, for cloth or yarn of the same class or specification.”

(ii) after sub-clause (e), the following sub-clause shall be inserted, namely:—

(f) ‘export price’ in relation to any consignment of cloth or yarn exported means,

(1) in case of export by sea—f. o. b. price,
(2) in case of export by land or air—f. o. r. price with reference to the railway station nearest the place of export less an amount equal to the railway freight thereon as calculated by the direct route from the railway station nearest the place of manufacture to the station nearest the place of export.”

2. After clause 2, the following clauses shall be inserted, namely:—

“2-A(1) No person other than a manufacturer shall sell, offer to sell or store for sale to an exporter any cloth or

yarn intended for export except under and in accordance with a licence granted by the Textile Commissioner.

(2) Application for such licence shall be made in such form as the Textile Commissioner may prescribe.

(3) The Textile Commissioner may in his discretion refuse to grant a licence to any person, and his decision shall be final.

(4) The fee for the grant of a licence shall be Rs. 1,000.

(5) The Textile Commissioner may specify in the licence the conditions, if any, under which it is issued and the licensee shall comply with those conditions.

(6) Subject to the provisions of sub-clause (7), the licence shall be valid for the period specified therein but may be renewed.

(7) If the holder of a licence has supplied incorrect information in his application or in any return submitted by him under sub-clause (10), or if he contravenes any condition of the licence, or at any time the Textile Commissioner is satisfied that for any other reason the licensee is not a fit person to hold the licence, the Textile Commissioner may, without prejudice to any other action which may be taken against him, cancel or suspend his licence.

(8) Any person aggrieved by the Order of the Textile Commissioner under sub-clause (7) may within thirty days from the date of such Order, appeal to the Central Government and the decision of the Central Government, and subject only to such decision, the Order of the Textile Commissioner shall be final.

(9) The holder of a licence granted under this clause may hold, in addition to the stock of cloth or yarn permissible under clause 18 of the Cotton Cloth and Yarn (Control) Order, 1943, stocks of cloth or yarn intended for export not exceeding the maximum stock specified in his licence.

(10) Every person holding a licence shall maintain a register of contracts and deliveries, and shall submit returns in such form and at such times as the Textile Commissioner may prescribe.

2-B. No person shall sell or offer to sell cloth or yarn intended for export except to a person holding a valid export quota or licence issued by or under the orders of an Export Trade Controller or to a person holding a licence under clause 2-A.

2-C. No person shall, save in accordance with the general or special permission of the Textile Commissioner sell or agree to sell for export cloth or yarn which has been marked with prices in accordance with any notification of the Textile Commissioner under clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943."

3. In clause 4—

(i) after sub-clause (2), the following sub-clause shall be inserted, namely:—

"(2a) No person holding a licence under clause 2-A shall sell or offer to sell for export any cloth or yarn at a price which exceeds its standard price by more than 10 per cent thereof."

(ii) in sub-clauses (4) and (5), for the letters "f.o.b." the word "export" shall be substituted.

(iii) after sub-clause (7), the following sub-clause shall be inserted, namely:—

"(8) The standard price referred to in sub-clauses (2), (2a) and (5) shall be determined—

(a) where the cloth or yarn is purchased or contracted to be purchased from a manufacturer against a licence granted to a wholesaler under clause 2-A, with reference to the month in which the said licence is granted,

(b) where the cloth or yarn is purchased or contracted to be purchased for export against a valid export quota issued by or under the orders of an Export Trade Controller, with reference to the first month of the quarter for which the export quota was granted.

(c) in all other cases, with reference to the month in which the export licence in respect of the cloth or yarn concerned is issued."

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

LAW DEPARTMENT NOTIFICATION

The 6th December 1944

No. 4534-L.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 28th October 1944

No. 9-A(8)/44—In pursuance of sub-rule (3) of rule 49 of the Auditor's Certificates Rules, 1932, the Central Government is pleased to notify the election of Mr. Arjun K. S. Aiyar, B.Com., G.D.A., F.S.A.A., R.A., of Messrs. K. S. Aiyar and Company, East and West Building, Appollo Street, Fort, Bombay, to the Indian Accountancy Board, vice Mr. N. V. Desai, deceased.

RAM CHANDRA

Secy. to the Govt. of India

GOVERNMENT OF INDIA
DEPARTMENT OF INDUSTRIES AND CIVIL
SUPPLIES

PRESS NOTE

Bombay, 8th November 1944

The Government of India have by a notification in the *Gazette of India*, dated the 4th November 1944, amended Clause 14 of the Cotton Cloth and Yarn (Control) Order, 1943. Under clause as amended it will be an offence for any dealer to buy, or sell or have in his possession after the 31st December 1944 any cloth or yarn manufactured and packed before the 1st January 1944. The clause further lays down that any cloth or yarn whether manufactured in India or imported, must be finally disposed of within twelve months from the last date of the month marked on the goods; no such cloth or yarn shall be kept in unopened bales after six months from that date.

The Textile Commissioner desires it to be known that no extensions will be given in the time for disposal now laid down unless for the most compelling reasons, and the holder of the goods can show that they could not be sold due to causes entirely beyond his control.

Handloom Cloth is exempted from the above provisions.
HARARWALA BUILDING, M. K. VELLODI
WITTET ROAD Textile Commissioner

GOVERNMENT OF INDIA
DEPARTMENT OF INDUSTRIES AND CIVIL
SUPPLIES

PRESS NOTE

Bombay, 14th November 1944

By a notification in the *Gazette*, dated the 14th October 1944, the Government of India have fixed the maximum

wholesale and retail prices of cloth and yarn imported from outside India. No goods so imported can be sold to the consumers, at prices which exceed the landed cost by 32 per cent in the case of cloth and 26.5 per cent in the case of yarn. When a consignment of goods have arrived or is about to arrive, the importer should apply to the textile authority of the Province in which the port of arrival is situated along with samples of the goods and relevant documents to determine the landed cost, which will include the price charged by the exporter at origin, freight, marine and war risk insurance, transit charges at the port of entry and customs duty. In case of disparity between this figure and the ceiling price for similar goods of Indian manufacture, the Provincial authority is empowered to fix the landed cost at such higher or lower figure as may appear to him fair. A fee equal to one half per cent of the landed cost shall be levied before a certificate is issued. The importer may not charge more than 10 per cent over landed cost in respect of sales of cloth or yarn to a dealer. A dealer may not charge more than 20 per cent over, the importer's price in respect of cloth or 15 per cent over the importer's price in respect of yarn. Where the importer sells direct to a consumer he may not charge prices higher than that permitted to a dealer.

2. The importer will have to undertake the responsibility of getting the goods printed with TCB and other specified markings. These markings should be made within a specified period after the landing and under the supervision of an officer authorised by the Controller. An importer should not unpack a bale or a case without the permission of the Controller and when it is done, it should be in the presence of such officer.

WITTET ROAD, BALLARD ESTATE
BOMBAY